National Company Law Tribunal Allahabad Bench Allahabad

CP No.9/Ald/2017

ATTENDANCE-CUM-ORDERSHEET HEARING OF OF THE NATIONAL COMPANY ALLAHABAD BENCH LAW OF THE TRIBUNAL ON 24.04.2017.

NAME OF THE COMPANY: Snap Pack Private Limited SECTION OF THE COMPANIES ACT: u/s 252 of the Companies Act, 2013

SI. No. Name Designation Representation Signature

1. Siddharth Singlal Advocate Letitioner A. Singlah

Order dated 24.04.2017 CP No. 9/Ald/2017 Snap Pack Private Limited

Shri Siddharth Singhal, Advocate for company petitioner. In the matter the report of the ROC is still awaited. Registry is directed to issue fresh reminder to the office of the ROC for filing its report in the matter at the earliest. The Counsel for petitioner pointed out that the undertaking from the petitioner could not be obtained earlier as his being out of station. Therefore, the undertaking of the petitioner's counsel can be taken on record. However, we are of the view that a formal undertaking to be submitted from the party concern. Therefore, further two weeks time is granted. It is made clear that filing of affidavit in support of undertaking is not mandatory simple undertaking may be furnished by the parties.

The matter be listed on 12.05.2017.

SH. H.P. CHATURVEDI (Judicial Member)